

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)
 1st Floor SCO 33-34-35 Sector-17A, Chandigarh
 (Additional space allotted on 3rd & 4th Floor also)
 Case No.: OA/768/2019
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.:19358

KARNATAKA BANK LIMITED
 VS.
MR DINESH KUMAR GUPTA

To,
(1) MR. DINESH KUMAR GUPTA SON OF MR. SHARDA RAM GUPTA
 AGED 44 YEARS, RESIDENT OF HOUSE NO.131, FIRST FLOOR,
 A BLOCK, SOUTH CITY II, GURUGRAM HARYANA - 122001 HARYANA,
(2) MS SHALINI AGARWAL WIFE OF MR. ISHENDU AGARWAL
 DAUGHTER OF MR. SHARDA RAM GUPTA
 AGED 42 YEARS, RESIDENT OF C-4G/24A, JANAKPURI, NEW DELHI - 110058

SUMMONS

WHEREAS, OA/768/2019 was listed before Hon'ble Presiding Officer/Registrar on 10/04/2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.2514899/- (application along with copies of documents etc. annexed).
 In accordance with sub-section (4) of section 19 of the act, you, the defendants are directed as under:-
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11/09/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.
 Given under my hand and the seal of this Tribunal on this date : 20/07/2023.

Sd/-
 Signature of the Officer Authorised to issue summons.

NESTLÉ INDIA LIMITED
 (CIN: L15202DL1959PLC03786)
 Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001
 Email: investor@in.nestle.com | Website: www.nestle.in | Ph: 011-23418891

PUBLIC NOTICE FOR ISSUE OF LETTER OF CONFIRMATION

Notice is hereby given that in the absence of any claim being lodged with the Company at its Registered office within 15 days from the date of this Notice, letter of confirmation in lieu of duplicate share certificates shall be issued for undermentioned share certificates reported lost:-

Certificate No(s)	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
740356	Pritam Singh	66800877	2
525816	Anita Bhargava	51703145	50
841243	Usha Mittal	91269260	12
913471	Tayunaz S Merchant	94590828	50
37440 - 37442	Sadhana	1785066	108
530163	Sadhana	51867061	27
705038 - 705040	Sadhana	65274443	67
132918	Indar Kumar Mohla	6347819	4
865678	Yogendra N Chudgar	92282046	31
508008	Ashwani Khurana	5936395	50
568032	T D Mania	53304042	12
689917	Padma Bhanauprasad Pathak	93965831	50
7123 - 7125	Baldev Singh Arora	338126	200

The above information is also available on the website of the Company.
 For Nestlé India Limited
 Pramod Kumar Rai
 Company Secretary & Compliance Officer

Date : 04.08.2023
 Place : New Delhi

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SARIKA INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

No.	Name of Corporate Debtor	SARIKA INDUSTRIES PRIVATE LIMITED
1.	Name of Corporate Debtor	SARIKA INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	06.11.2012
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27200DL2012PTC244559
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: M-11, Kala Road, Raja Puri Behind Petrol Pump, Uttam Nagar, New Delhi - 110059 Corp. Office: Plot No. 111, HPSIDC Industrial Area, Tehsil Baddi, District Solan, Himachal Pradesh - 173205.
6.	Insolvency commencement date in respect of Corporate Debtor	July 25, 2023 (Copy of the Order received on 04.08.2023)
7.	Estimated date of closure of insolvency resolution process	January 30, 2024 (180 days from Insolvency Commencement Date)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	VIVEK SHARMA Reg. No.: IBBI/PA-002/IP-N01077/2020-2021/13442 AFA Valid upto: 05.02.2024
9.	Address & email of the interim resolution professional, as registered with the board	House No. 449, Jheel Khurana, P.O. Krishna Nagar, Delhi-110051 E-mail: fcsviveksharma@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	E-262, LGF, East of Kailash, New Delhi - 110065 E-mail: cirp_sarikaindustries@gmail.com
11.	Last date for submission of claims	August 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sarika Industries Private Limited** on July 25, 2023 (copy of the order received on 04.08.2023).
 The creditors of **Sarika Industries Private Limited**, are hereby called upon to submit their claims with proof on or before **August 17, 2023** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties. VIVEK SHARMA
 Date : 04.08.2023 Interim Resolution Professional for Sarika Industries Private Limited
 Place: New Delhi Registration Number: IBBI/PA-002/IP-N01077/2020-2021/13442

FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR SHIVA SHAKTI GRAINS (INDIA) PRIVATE LIMITED.
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

No.	Name of the corporate debtor along with PAN/CIN/LLP No.	Shiva Shakti Grains (India) Private Limited CIN- U15490PB2010PTC033617
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Shiva Shakti Grains (India) Private Limited CIN- U15490PB2010PTC033617
2.	Address of the registered office	Village Sidhwan Kalanaur Road, Gurdaspur, Ph 143521 IN
3.	URL of website	https://shivashaktigrains.ibc2016.net/
4.	Details of place where majority of fixed assets are located	No Fixed Assets available
5.	Installed capacity of main products/ Services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Rs. 3,60,66,143 (for the year 2022) No activity currently
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to the Resolution Professional at cirpshivashakti@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to the Resolution Professional at cirpshivashakti@gmail.com
10.	Last date for receipt of expression of interest	20-08-2023
11.	Date of issue of provisional list of prospective resolution applicants	30-08-2023
12.	Last date for submission of objections to provisional list	04-09-2023
13.	Process email id to submit EOI	cirpshivashakti@gmail.com

Mr. Dewan Asparan Nabi
 Resolution Professional
 Regn No. IBBI/PA-002/IP-N00962/2020-2021/13135
 Address for Correspondence: SCO- 818, 1st Floor, NAC, Manimajra, Chandigarh-160101
 For M/s Shiva Shakti Grains (India) Private Limited
 Registered Email- danaasparan@yahoo.com
 Email for Correspondence: cirpshivashakti@gmail.com
 Date-05-08-2023
 Place- Chandigarh
 Mob: +91 9875921492

TATA CAPITAL FINANCIAL SERVICES LIMITED
 Registered Address:- Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013
 Branch Address: 9th Floor, Videcon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
 E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
LOAN ACCOUNT NO. TCFLOA38600011099564: MR. RAJIV KUMAR DANDONA
 Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFL), the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on 12th Day of September, 2023 "As is where is" as to what is and whatever there is & without recourse basis".
 Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of sum Rs. 2,16,66,307/- (Rupees Two Crore Sixteen Lakh(s) Sixty Six Thousand Three Hundred Seven Only) vide Loan Account No. 20640719 restructured to Loan A/c. No. TCFLOA38600011099564 as on 11.11.2022 demanded vide Notice U/S 13(2) dated 14.11.2022 from Borrowers & Co-Borrowers/Guarantors i.e., (1) MR. RAJIV KUMAR DANDONA, S/o Mr. Jagdish Lal Dandona, H. No. 35, Gali No. 15, Near Patel Park, West Patel Nagar, Delhi - 110008; Also at 14/22, East Patel Nagar Delhi - 110008; (2) MRS. RAVINDER KAUR, W/o. Mr. Moninder Pal Singh, H. No. 14, Block 27, Near Nehru Winder, East Patel Nagar, Patel Nagar, Central Delhi, Delhi - 110008; (3) MR. MOHINDER PAL SINGH, S/o Mr. Sunder Singh, House No. 7, Block No. 40, 2nd Floor, East Patel Nagar, Patel Nagar, Central Delhi, Delhi - 110008; (4) M/S. SUMO LIFE CARE P. LIMITED, 15/35, 1st Floor, West Patel Nagar, Delhi - 110008.
 Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at 2.00 P.M. on the said 12th Day of September, 2023 by TCFSL, having its branch office at 99th Floor, Videcon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055.
 The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till 5.00 P.M. on the said 11th Day of September, 2023.

Description of Secured Asset	Type of Possession Constructive / Physical	Reserve Price (Rs)	Earnest Money EMD (Rs)
Entire 1st Floor Without Roof/Terrace Rights Part of Property Bearing No. 15/35, Area Measuring 200 Sq. Yards, Situated at West Patel Nagar, New Delhi - 110008. More Particulars are available in the Original Sale Deed Dated 07.03.2016 Executed by Mr. Rajiv Kumar Dandona As Attorney Of Mrs. Sushma Goswami And Mr. Ankit Goswami In Favour Of Mrs. Ravinder Kumar In Document No. 2,099, Book No. 1, Vol. No. 22631, Page No. 197-197 Dated 07.03.2016, Sr-II, Basai Darapur.	Physical	Rs. 2,14,00,000/- (Rupees Two Crore Fourteen Lakh(s) Only)	Rs. 21,40,000/- (Rupees Twenty One Lakh(s) Forty Thousand Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/ House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the "Authorized Officer" or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal https://disposalhub.com on 12th Day of September, 2023 between 2.00 PM to 3.00 PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favouring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at New Delhi. Inspection of the property may be done on 18th Day of August, 2023 between 11.00 AM to 5.00 PM.
 Note: The intending bidders may contact the Authorized Officer Mr. Sushil Choudhary Email id sushil.choudhary@tatacapital.com Mobile No. +91 8558827933.
 For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., https://bit.ly/440gTTP, or contact Authorized Officer or Service Provider- NexGen Solutions Private Limited.
 Sd/-
 Date - 05.08.2023
 Authorized Officer
 Tata Capital Financial Services Ltd.

NORTHERN RAILWAY
 1st Corrigendum
 Sub: 1st Corrigendum of e-Tender Notice no. 172-Sig-TW-NR-T22 dated 30.07.2023 for the work - "Supply, Installation, Testing & Commissioning of Remote Diagnostic and Preventive Maintenance System for the signalling work in Tilak Bridge (Exclusive)-Chhipyana Buzurg (Inclusive) and Lucknow (Inclusive)-Kampur (Exclusive) Section of Northern Railway i.c.w 160KMPH work".
 The e-Tender Notice no. 172-Sig-TW-NR-T22 dated 30.07.2023 published in all the important newspaper is modified as under:

Items Modified	Critical Dates	
Field Name	Existing Value	Modified Value
Tender Closing Date Time	21.08.2023 11:30	28.08.2023 11:30
Bidding Start Date	07.08.2023	14.08.2023
Pre-Bid Required	No	Yes
Pre-Bid Query Date Time	---	07.08.2023 15:00

New Items Added

S. No.	Condition type	Description	Confirmation Required	Remarks Allowed	Docs. Upload
1	General Instruction	The Link for Pre Bid Conference: meet.google.com/jng-lpww-exr	No	No	Not Allowed

All other terms and conditions remain same.
 No.- 172/Sig/P/TW/NR-T22 Dated: 04.08.2023 2412/2023
 Serving Customers With A Smile

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SONI COMMERCIAL ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS

No.	Name of Corporate Debtor	Soni Commercial Enterprises Private Limited
1.	Name of Corporate Debtor	Soni Commercial Enterprises Private Limited
2.	Date of incorporation of Corporate Debtor	23rd November, 2013
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51900DL2013PTC260667
5.	Address of the registered office and principal office (if any) of Corporate Debtor	101, Guna Nanak Complex 59, W.E.A., Saraswati Marg, Karol Bagh, Delhi-110005
6.	Insolvency commencement date in respect of Corporate Debtor	28th July, 2023 (Copy of the order received on 4th August, 2023)
7.	Estimated date of closure of insolvency resolution process	24th January, 2024
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Kapil Aggarwal Reg. No.: IBBI/PA001/IPP-02297/2020-2021/13440 AFA Valid upto: 02.03.2024
9.	Address & email of the interim resolution professional, as registered with the board	SF 09, 2nd Floor, Cross River Mall, Karkardooma, East Delhi, Delhi -110092 E-mail: kapil_agp@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	SCO-61, 3rd Floor, Old Judicial Complex, Sector-15, Civil Lines, Gurgaon - 122001 E-mail: ibc_sonicommercial@gmail.com
11.	Last date for submission of claims	18th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Bench-V, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Soni Commercial Enterprises Private Limited** on 28th July, 2023.
 The creditors of **Soni Commercial Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before **18th August 2023** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties. Kapil Aggarwal
 Date : 04.08.2023 Interim Resolution Professional for Soni Commercial Enterprises Private Limited
 Place: New Delhi Registration Number: IBBI/PA001/IPP-02297/2020-2021/13440

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
 1st Floor, SCO 33-34-35 Sector-17A, Chandigarh
 (Additional space allotted on 3rd & 4th Floor also)
 Case No.: OA/1140/2020
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 19461

SATE BANK OF INDIA
 VS.
RANJEEV KALIA

To,
(1) RANJEEV KALIA, D/W/S/O-RANJEEV KALI R/O HOUSE NO-L24 SARITA VIHAR NEW DELHI 110036 PAN NO. ANRPK4661M New Delhi, DELHI
 Also At, RANJEEV KALIA C/O ANSAL BUILDWELL LTD 118 UFF PRAKASH DEEP BUILDING 7 TOSTOY MARG NEW DELHI, DELHI
(2) SHIVANI KALIA W/O RANJEEV KALI R/O HOUSE NO-L124 SARITA VIHAR NEW DELHI 110036 PAN NO. ANRPK4661M New Delhi, DELHI
(3) M/S ANSAL CROWN INFRABUILD PVT LTD PRAKASH DEEP BUILDING 7 TOLSTOY MARG NEW DELHI, DELHI
 Also At, ANSAL CROWN INFRABUILD PVT LTD B-D-1 MOHAN CO-OPRATIVE INDUSTRIAL ESTATE NEW DELHI, DELHI
 Also At, ANSAL CROWN INFRABUILD PVT LTD 2ND FLOOR OM SUBHAM TOWERS NEELAM BATAR ROAD FARIDABAD FARIDABAD, HARYANA

SUMMONS

WHEREAS, OA/1140/2020 was listed before Hon'ble Presiding Officer / Registrar on 27/07/2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.3742155/- (application along with copies of documents etc. annexed).
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 02/09/2023 at 10:30A.M. failing which the application shall be heard and decided in your absence.
 Given under my hand and the seal of this Tribunal on this date: 28/07/2023.

Sd/-
 Signature of the Officer Authorised to issue summons

FORM G (REVISED) INVITATION FOR EXPRESSION OF INTEREST FOR BNG GLOBAL INDIA LIMITED OPERATING IN ASSURED RETURN INVESTMENT SCHEME
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

No.	Name of the corporate debtor along with PAN/CIN/LLP No.	BNG GLOBAL INDIA LIMITED CIN: U52900DL2011PLC225377
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	BNG GLOBAL INDIA LIMITED CIN: U52900DL2011PLC225377
2.	Address of the registered office	GD ITL A-09 Northex Tower, 5th Floor, 504 Netaji Subhash Place, Pitampura, Delhi-110034
3.	URL of website	The Corporate Debtor does not have any website
4.	Details of place where majority of fixed assets are located	Not known
5.	Installed capacity of main products/ services	NA
6.	Quantity & value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained from the RP by mailing to the following id: cirp.bngglobal@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The details can be obtained from the RP by mailing to the following id: cirp.bngglobal@gmail.com
10.	Last date for receipt of expression of interest	20.08.2023
11.	Date of issue of provisional list of prospective resolution applicants	30.08.2023
12.	Last date for submission of objections to provisional list	04.09.2023
13.	Process email id to submit EOI	cirp.bngglobal@gmail.com

Harish Taneja
 Resolution Professional for BNG Global India Limited
 IBBI Regd. No.: IBBI/PA-002/IP-N00088/2017-18/10229
 Date : 04.08.2023 Correspondence Address: 302, 3rd Floor, R.G. Trade Tower,
 Place: New Delhi Netaji Subhash Place, Pitampura, Delhi-110034
 E-mail: cirp_bngglobal@gmail.com; harishstaneja78@gmail.com Cont.: +91-9811565629

SYSCHEM (INDIA) LIMITED
 Regd. Office : Village BARGODAM, Tehsil Kaika, Distt. Panchkula (Haryana)
 website : www.syschem.in CIN : L24219HR1993PLC032195

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023 (Rupees in Lakh)

PARTICULARS	QUARTER ENDED		YEAR ENDED	
	30-06-2023 (Unaudited)	31-03-2023 (Audited)	30-06-2022 (Unaudited)	31-03-2023 (Audited)
1. Income from Operations				
1. (a) Revenue from Operations - Gross	5,028.58	5,690.94	1,635.79	13,037.69
(b) Other Income	0.49	5.80	5.05	24.83
Total Income from Operations	5,029.06	5,696.74	1,640.83	13,062.51
2. Expenses				
(a) Cost of materials consumed	3,726.63	4,016.57	1,217.02	9,245.97
(b) Purchase of Stock in Trade	0.00	0.00	0.00	0.00
(c) Changes in inventories of Finished Goods, Work-in-Progress and Stock-in-trade	29.21	160.10	(43.30)	112.24
(d) Employee benefits expense	130.94	128.48	97.79	439.72
(e) Finance Costs	10.44	(4.12)	0.66	4.21
(f) Depreciation and amortisation expense	67.56	59.23	68.32	270.26
(g) Goods and Service Tax	719.01	799.96	125.78	1,682.05
(h) Other Expenses	177.74	333.87	103.575	692.99
Total Expenses	4,861.53	5,494.09	1,569.85	12,447.44
3. Profit/(Loss) before exceptional items and Tax (1-2)	167.53	202.65	70.98	615.07
4. Exceptional Items	-	-	-	-
5. Profit before tax (3-4)	167.53	202.65	70.98	615.07
6. Tax Expense				
for Current	-	(29.60)	-	(29.60)
for Deferred	-	(163.76)	-	(163.76)
for MAT Credit	-	29.60	-	29.60
7. Profit/(Loss) for the period (5-6)	167.53	38.88	70.98	451.31
8. Share of Profit/(Loss) of associates and joint ventures	-	-	-	-
9. Other Comprehensive Income/(Expense) (net of tax)	-	-	-	-
Items that will not be reclassified to Profit & Loss	-	-	-	-
Items that will be reclassified to Profit & Loss	-	-	-	-
10. Total Comprehensive Income for the period (7+9) (Comprising Profit & Other Comprehensive Income for the period)	167.53	38.88	70.98	451.31
11. Basic and Diluted Earning Per Share on Net Profit after Tax (in Rupees)	0.53	0.12	0.28	1.53/1.42
12. Paid up Equity Share Capital (Face value Rs.10/- per share)	3,189.04	3,189.04	3,054.04	3,189.04

The above financial results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on 4th of Aug 2023 and have been reviewed by the Statutory Auditors of the Company in terms of Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulation, 2015.
 2. The Financial Results have been prepared in accordance with Indian Accounting Standards ("Ind AS") prescribed under Section 133 of Companies Act, 2013 read with relevant Rules thereunder and in terms of Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.
 3. Segment Reporting as defined in Indian Accounting Standard 108 is not applicable as the Company is engaged in pharmaceutical products (API) segment.
 4. The figures have been regrouped / rearranged, wherever necessary, in order to make them comparable with the figures for the current period.
 By Order of the Board (RANJAN JAIN)
 Managing Director
 DIN : 00635274
 PLACE : CHANDIGARH

